

(viii) Draft Notification 15/14/81-76-IGC [Placed in Library. See No. LT-10570/76].

(ix) Draft Notification No. 15] 36, 75-IGC

(x) Draft Notification No. 20j4| 76-IGC.

(xi) Draft Notification 15/14/74-IGC. [Placed in Library. See No. LT-10690/76].

II. A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), Notification G.S.R. No. 1300, dated the 11th September 1976, under sub-section (3) of section 620A of the Companies Act, 1956. [Placed in Library. See No. LT-11380/76] SHRI BEDABRATA BARUA: sir, I also beg to lay on the Table;

A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), Notification G.S.R. No. 820(E), dated the 27th September, 1976, publishing the Companies (Acceptance of Deposits) Second Amendment Rules, 1976, under sub-section (3) of section 642 of the companies Act, 1956. [Placed in Library. See No. LT-11383/76].

I. Balmer Lawrie and Company Limited and Industrial Containers Limited Amalgamation Order, 1976, and related papers.

II. Balmer Lawrie and Company Limited and Steel Containers Limited Amalgamation Order, 1976.

SHRI BEDABRATA BARUA; Sir, I also beg to lay on the Table:

A copy each (in English and Hindi) of the following Notifications of the Ministry of Law, Justice and Company Affairs, under sub-section (5) of section 396, of the Companies Act, 1956: —

I. Notification S.O. No. 542(E), dated the 12th August, 1976, publishing the Balmer Lawrie and

Company Limited, and Industrial Containers Limited Amalgamation Order, 1976, together with a corrigendum GSR No. 591(E), dated the 6th September, 1976, thereto. [Placed in Library. See No. LT-76.]

II. Notification S.O. No. 543(E), dated the 12th August, 1976, publishing the Balmer Lawrie and Company Limited, and Steel Containers Limited Amalgamation Order 1976. [Placed in Library. See No. LT-11382/76 for I and II].

Notifications under the Companies Act, 1956

A copy each (in English and Hindi) of the following Draft Notifications of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), under sub-section (6) of section 81 of the Companies Act, 1956 proposed to be issued under sub-section (4) of section 81 of the said Act:—

(i) Draft Order No. 38/39/76-CL-III, dated the 17th September, 1976.

(ii) Draft Order No. 33/19/76-CL-HI.

[Placed in Library. See No. LT-11381/76 for (i) and (ii)].

Monopolies and Restrictive Trade Practices (Second Amendment) Rules, 1976

A copy (in English and Hindi) of the Ministry of Law, Justice and Company Affairs (Department of Company Affairs), Notification G.S.R. No. 1392, dated the 25th September, 1976, publishing the Monopolies and Restrictive Trade Practices (Second Amendment) Rules 1976, under subsection (3.) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969. [Placed in Library-Sec No. LT-11400/76].

Annual Report (1975-76) of the All India Institute of Medical Sciences, New Delhi

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. M.